

CS No. 108/18

Shri Niwasa Roadways Pvt. Ltd. Vs. Paras Mineral & Alloys & Ors.

Through Cisco Webex Video Conferencing

14.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for plaintiff.

Sh. R.K. Bedi, counsel for defendant.

As per report of Ahlmad, file is not traceable. Ahlmad seeks some time to trace out the file.

Counsel for defendant submits that he had filed an application U/o XIII Rule 1 read with Order VIII Rule 1A CPC to which reply has been filed by the counsel for the plaintiff.

Put up for arguments on the aforesaid application on 21.01.2021.

(Manish Sharma)

ADJ-01/West

THC/14.09.2020

Through Cisco Webex Video Conferencing

14.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Anil Kumar Pathak, Id. Counsel for the plaintiff.

Sh. Abhishek Sharma, Id. Counsel for the defendants.

As per report of Ahlmad, file is not traceable. Ahlmad seeks some time to trace out the file.

It is a contested matter and is pending at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned.

Put up for PE on 03.02.2021.

(Manish Sharma)

ADJ-01/West

THC/14.09.2020

CS No. 380/17

Yogesh Bhatia Vs. Shashank Anaokar

Through Cisco Webex Video Conferencing

14.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the parties.

Record reflects that matter is at the stage of settlement and the defendant has already paid a sum of Rs. 30,000/- out of the total settlement amount of Rs 3,30,000/- .

Put up for payment of remaining settlement amount of Rs. 3,00,000/- on 21.12.2020.

(Manish Sharma)

ADJ-01/West

THC/14.09.2020

CS No. 119/18

**Om Parkash Ahuja Through LRs Vs. Krishan Gopal & Anr.
Through Cisco Webex Video Conferencing**

14.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Jitender Vashisht, Ld. Counsel for LRs of the plaintiff.

Sh. Anil Gera, Ld. Counsel for Defendant Nos. 4 to 8.

None for Defendant Nos. 1 & 2.

None for Defendant Nos. 3(h) & 3(j).


Other LRs of defendant no. 3 remain unserved.

Ld. Counsel for the Defendant Nos. 4 to 8 seeks 4 weeks time to file written statement from today. Same is granted.

Issue fresh notice to remaining LRs of defendant no. 3 i.e. except 3(h) & 3(j) on filing of PF/RC, speed post, authorized courier and also through Ld. District Judge, Gurugram, Kurukshetra and Faridabad.

Let Defendant Nos. 1 & 2, Defendant Nos. 4 to 8 and Defendant Nos. 3(h) & 3(j) file their respective written statements within 4 weeks from today.

Put up for filing of written statement and for report of service on 16.12.2020.


(Manish Sharma)

ADJ-01/West

THC/14.09.2020

CS No. 196/18

Aswhani Chhabra Vs. Pushpa Rani

Through Cisco Webex Video Conferencing

14.09.2020

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld, ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.


Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Prashant Batra, Ld. counsel for the plaintiff.

None for the defendant.

Ld. Counsel for the Plaintiff submits that the matter has been settled between the parties for an amount of Rs. 6,30,000/, out of which, Rs. 2,30,000/- has been paid by the Defendant.

Put up for payment of the balance amount of Rs. 4 Lacs on
15.12.2020.



(Manish Sharma)

ADJ-01/West

THC/14.09.2020

CC No. 31/18

J.M. Sharma Vs. Punjab National Bank

Through Cisco Webex Video Conferencing

14.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Shailender Babbar, Ld. counsel for the applicant.

Ms. Shalini Upadhyay, Ld. counsel for the non-applicant.

Put up with the connected matter on 05.10.2020.



(Manish Sharma)

ADJ-01/West

THC/14.09.2020

CC No. 32/18

Sushma Sharma Vs. Punjab National Bank

Through Cisco Webex Video Conferencing

14.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Shailender Babbar, Ld.counsel for the applicant.

Ms. Shalini Upadhyay, Ld. counsel for the non-applicant.

Put up with the connected matter on 05.10.2020.



(Manish Sharma)

ADJ-01/West

THC/14.09.2020

CS No. 408/19

Vikas Verma Vs. Subhash Jaiswal

Through Cisco Webex Video Conferencing

14.09.2020

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld, ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the parties.

Put up for purpose fixed on 17.12.2020.



(Manish Sharma)

ADJ-01/West

THC/14.09.2020

CS No. 801/ 19
Nirmala Vs. Seema & Ors.

Through Cisco Webex Video Conferencing

14.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. A.K. Azad, Id. Counsel for the plaintiff.

Sh. Nagender Lakra, Id. Counsel for defendant no. 1.

Defendant nos. 2 & 3 unserved.

Counsel for defendant no. 1 submits that he has already filed his written statement.


Counsel for the plaintiff is directed to take steps for service of defendant nos. 2 & 3.

Counsel for the plaintiff was directed on 12.02.2020 to furnish fresh address of defendant nos. 2 & 3. However, the same is not on record.

Counsel for plaintiff is therefore again directed to file fresh address of defendant nos. 2 & 3. On filing fresh address of defendant nos. 2 & 3, issue summons to them on filing of PF/RC.

Contd.....

**Put up for filing of replication to the WS filed by defendant
no.1 and for report of service of defendant nos. 2 & 3 on 21.12.2020.**



(Manish Sharma)

ADJ-01/West

THC/14.09.2020

CS No. 82/20

Khyali Ram Saini Vs. Tejinder Singh

Through Cisco Webex Video Conferencing

14.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the parties.

As per report of Ahlmad, file is not traceable. Ahlmad seeks some time to trace out the file.

Put up for purpose fixed on 21.12.2020.



(Manish Sharma)

ADJ-01/West

THC/14.09.2020

CS No. 118/20

Nirmala Azad Vs. Rajesh

Through Cisco Webex Video Conferencing

14.09.2020

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld, ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the parties.

Put up for purpose fixed on 21.12.2020.

(Manish Sharma)

ADJ-01/West

THC/14.09.2020

CS No. 9701/16

Heero Devi Vs. Savitri

Through Cisco Webex Video Conferencing


14.09.2020

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld, ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the parties.

None has joined today through VC. The court has waited till 1.00 PM. Even otherwise the matter is pending at the stage of plaintiff' evidence. Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to 03.02.2021 for purpose already fixed.


(Manish Sharma)

ADJ-01/West

THC/14.09.2020

CS No. 360/17

Jaswant Singh Vs. Ram Krishan & Anr.

Through Cisco Webex Video Conferencing

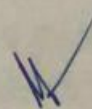
14.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Anil Kumar Pathak, Ld. Counsel for the Plaintiff.

Sh. Abhishek Sharma, Ld. Counsel for the Defendants.

Put up with connected case on 03.02.2021.



(Manish Sharma)

ADJ-01/West

THC/14.09.2020

CS No.8446/16
Krishna Vs. Parveen

Through Cisco Webex Video Conferencing

14.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the parties.

It is a contested matter and is pending at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned.

Put up for remaining PE on 08.02.2021. Let plaintiff take steps for summoning of remaining witnesses for the said date.



(Manish Sharma)

ADJ-01/West

THC/14.09.2020

CS No. 12665/16
Betab Shah Vs. NDPL

Through Cisco Webex Video Conferencing

14.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the plaintiff.

Sh. Ashok Kumar, Id. Counsel for the defendant.

It is a contested matter and is pending at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned.

Put up for PE on 02.02.2021.



(Manish Sharma)
ADJ-01/West
THC/14.09.2020

CS No.7644/16

Patel Jiva Sales Vs. Odeon Builders Pvt. Ltd.

Through Cisco Webex Video Conferencing

14.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. R.K. Sharma, Id. Counsel for the plaintiff.

Sh. Mayur Singhal, Id. Counsel for the defendant
alongwith AR of the defendant.

It is a contested matter and is pending at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned.

Put up for PE on 04.02.2021.



(Manish Sharma)

ADJ-01/West

THC/14.09.2020

CS No. 236/19

Rajeev Bhardwaj Vs. Rohit Mahajan

Through Cisco Webex Video Conferencing

14.09.2020

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld, ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.


Present : None for the plaintiff.

Sh. S.C. Singhal, Id. Counsel for the defendant.

Counsel for the defendant submits that plaintiff has not filed any list of witnesses.

Let the list of witnesses be filed by both the parties within 15 days from today and the plaintiff evidence by way of affidavit be filed before the next date of hearing. Put up on 09.02.2021.

Counsel for plaintiff is directed to supply the copy of Plaintiff Evidence by way of affidavit to the counsel for the defendant at least 15 days prior to the next date of hearing.


(Manish Sharma)

ADJ-01/West

THC/14.09.2020

CS No. 10589/16

Radhey Shyam Gupta Vs. Hans Raj & Ors.

Through Cisco Webex Video Conferencing

14.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Rajeev Dayal, counsel for the plaintiff alongwith the plaintiff in person.

Sh. Jagdish Sethi, Id. Counsel for the defendant no. 1 alongwith defendant no. 1.

It is a contested matter and is pending at the stage of DE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned.

Ld. Counsel for defendant no. 1 is directed to supply the copy of evidence to the plaintiff and other defendants at least 15 days prior to the next date of hearing.

Put up for DE on 05.01.2021.



(Manish Sharma)

ADJ-01/West

THC/14.09.2020

CS No.85118/15

Vinod Kumar Jain Vs. Arora Vinyl Pvt. Ltd.

Through Cisco Webex Video Conferencing

14.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Avneet Singh Sikka, proxy counsel for the plaintiff.


Sh. Satish Parkash Gupta, Id. Counsel for the defendant.

Counsel for the defendant submits that an application U/o XVIII Rule 17 filed by defendant is pending to which reply has not yet been filed by the plaintiff.

It is a contested matter and is pending at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned.

Put up for filing reply and argument on the aforesaid application and as well as cross examination of DW1 on 11.01.2021.


(Manish Sharma)

ADJ-01/West

THC/14.09.2020

CS No. 7766/16

Punjab National Bank Vs. Sushma Sharma
Through Cisco Webex Video Conferencing

14.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Ms. Shalini Upadhyay, Id. Counsel for the plaintiff.

Sh. Shailender Babbar, Id. Counsel for the defendant.

Counsel for the defendant submits that his two applications i.e. (1) U/o XII Rule 8 CPC and (2) U/s 151 CPC are pending.

Ld. Counsel for plaintiff submits that she has not received the copy of the aforesaid applications filed by defendant.

Ld. Counsel for defendant is directed to supply the copy of aforesaid two applications to counsel for the plaintiff.

Counsel for plaintiff is directed to supply her email/ whatsapp number to counsel for defendant.

Both the counsels for the parties submit that there is possibility of settlement.

Put up for production of statement of accounts by the plaintiff, as mentioned in order dated 28.05.2019, and for settlement on 05.10.2020.

(Manish Sharma)

ADJ-01/West

THC/14.09.2020

CS No.7768/16

Punjab National Bank Vs. J.M. Sharma

Through Cisco Webex Video Conferencing

14.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Ms. Shalini Upadhyay, Id. Counsel for the plaintiff.

Sh. Shailender Babbar, Id. Counsel for the defendant.

Counsel for the defendant submits that his two applications i.e. (1) U/o XII Rule 8 CPC and (2) U/s 151 CPC are pending.

Ld. Counsel for plaintiff submits that she has not received the copy of the aforesaid applications filed by defendant.

Ld. Counsel for defendant is directed to supply the copy of aforesaid two applications to counsel for the plaintiff.

Counsel for plaintiff is directed to supply her email/ whatsapp number to counsel for defendant.

Both the counsels for the parties submit that there is possibility of settlement.

Put up for production of statement of accounts by the plaintiff, as mentioned in order dated 28.05.2019, and for settlement on 05.10.2020.



(Manish Sharma)

ADJ-01/West

THC/14.09.2020

RCA No. 60932/16
Tersi Ram Vs. Manoj Kumar

Through Cisco Webex Video Conferencing

14.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. V.P. Katiyar, Ld. Counsel for the Appellant.

None for the Respondent.

Put up for arguments on the pending application U/o XXII
Rule 3 CPC on 13.01.2021.



(Manish Sharma)

ADJ-01/West

THC/14.09.2020

Arbn. No.60806/16

Gurkamal Singh Vs. Pheonix Assets Reconstruction Co. Pvt. Ltd.
Through Cisco Webex Video Conferencing

14.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the parties.

Respondent has not filed his reply. Further, record reflects that arbitral record has also not been received yet.

Issue fresh notice to Ld. Arbitrator to send the arbitral record. Let the respondent file reply to the application/petition U/s 34 of Arbitration and Conciliation Act before the next date of hearing.

Put up for filing reply by the respondent and for arguments on the application/petition U/s 34 of Arbitration and Conciliation Act on 21.01.2021.



(Manish Sharma)

ADJ-01/West

THC/14.09.2020

M No. 245/19

Jitender Malhotra Vs. Sheel Khanna

Through Cisco Webex Video Conferencing

14.09.2020

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld, ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Rajeev Kapoor, Ld. Counsel for the applicant.

Sh. Rajesh Kaushik, Ld. counsel for the non-applicant.

Put up for arguments on review application on 19.09.2020.



(Manish Sharma)

ADJ-01/West

THC/14.09.2020

CS No. 693/19

Kulvinder Singh Vs. Balvinder Singh

Through Cisco Webex Video Conferencing

14.09.2020

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld, ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the parties.

Two separate applications one U/s 151 CPC and other U/o XI Rule 14 & 15 CPC have been filed by the plaintiff are pending disposal. Reply has not been filed by the defendant.

Put up for filing of reply of both these applications and arguments on 22.01.2021.

Interim order to continue till the next date of hearing.



(Manish Sharma)

ADJ-01/West

THC/14.09.2020

CS No.

Dinesh Lalwani Vs. Alka Chandawani

Through Cisco Webex Video Conferencing

14.09.2020

Fresh suit for declaration, partition, separate possession and permanent injunction alongwith an application U/o Order XXXIX Rule 1 & 2 CPC and application U/s 151 CPC for seeking exemption from filing original documents received physically by way of assignment. Same has been put up before the undersigned through whatsapp. It be checked and registered.


Present : None.

(Mobile no. of Sh. Raman Gandhi, Ld. Counsel for plaintiff
9891561631)

(Email ID raman7806@yahoo.com)

Put up on 15.09.2020 for consideration.

Ahlmad is directed to intimate Ld. Counsel for plaintiff telephonically for 15.09.2020.



(Manish Sharma)

ADJ-01/West

THC/14.09.2020

CS No.

Anand Kumar Vs. Ram Raj & Ors.

Through Cisco Webex Video Conferencing

14.09.2020

Fresh suit for partition, declaration, and permanent injunction alongwith an application U/o Order XXXIX Rule 1 & 2 CPC received physically by way of assignment. Same has been put up before the undersigned through whatsapp. It be checked and registered.

Present : None.

(Mobile no. of Sh.Pradeep Kumar, Ld. Counsel for plaintiff
8285840470/9015990409)

(Email ID pradeep321@gmail.com)

Put up on 15.09.2020 for consideration.

Ahlmad is directed to intimate Ld. Counsel for plaintiff telephonically for 15.09.2020.



(Manish Sharma)

ADJ-01/West

THC/14.09.2020

CS No. 1053/17

ICICI Bank Vs. Ruchika Bamba

Through Cisco Webex Video Conferencing

14.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Sanat, proxy counsel for the plaintiff.

Proxy counsel for the plaintiff submits that he has already deposited the previous cost of Rs. 500/-. He further submits that he has already filed on record PF for service of the defendant.

Counsel for the plaintiff is directed to furnish the receipt of cost on next date of hearing.

Issue summons to the defendant on PF already filed for 07.01.2021. In addition, service be also effected on the defendant, subject to providing email/ whatsapp number by the plaintiff for the said date: The counsel for the plaintiff is further directed to file the requisite affidavit of service through whatsapp and email.

Put up for report of service on 07.01.2021.



(Manish Sharma)

ADJ-01/West

THC/14.09.2020